NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 40/252(3)/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

Om Rubber industries Pvt Ltd

V/s.

ROC Gujarat.

Section of the Companies Act:

Section 252(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. Bharpau D. Karia Adverate Petitioner

2. Moinan. K. Paneer Adesocate Fatilianes uniones

ORDER

Learned Advocate Mr. Bhargav Karia with Learned Advocate Mr. Manan Paneri present for Appellant. None present for ROC.

Appellant counsel sought permission to withdraw the appeal with liberty to file fresh appeal.

Permission granted to file fresh appeal provided if it is within time.

Appeal is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 14th day of February, 2018.